

**जलविद्युत स्रोतों संबंधी राज्याध्यक्ष
समिति की सिफारिशें**

281. श्री दया राम शाक्य : क्या ऊर्जा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या राज्याध्यक्ष समिति ने यह सिफारिश की है कि जल स्रोतों के उपयोग सम्बन्धी विषय को केवल केन्द्रीय विषय घोषित कर दिया जाना चाहिए ; और

(ख) यदि हां, तो इस सम्बन्ध में सरकार ने क्या निर्णय लिया ?

ऊर्जा मंत्रालय में राज्य मंत्री (श्री विक्रम महाजन) : (क) और ख. विद्युत पर राज्याध्यक्ष समिति ने अन्तरराष्ट्रीय जल विवादों के निपटारे के बारे में चिन्ता व्यक्त की है क्योंकि इसमें काफी समय लगता है। अन्तर-राज्यीय जल निपटारे में लगने वाले इस असाधारण विलम्ब को दूर करने के लिए समिति ने एक विकल्प यह सुझाया है कि जल को राष्ट्रीय साधन घोषित किया जाना चाहिए तथा राज्यों के बीच जल का आवंटन करने की अध्यारोही शक्ति केन्द्रीय सरकार को दी जानी चाहिए। विभिन्न राज्यों के प्राधिकारियों तथा संबंधित अन्य केन्द्रीय एजेंसियों से परामर्श करके इस पहलू का अध्ययन करना होगा।

Rise in Import Bill

282. SHRI RAJNATH SONKAR SHASTRI: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) the extent of rise in the import bill on account of crude oil since 1973 and the amount of foreign exchange country had to pay on account of its imports;

(b) whether in view of the heavy crude import bill Government have

drawn up any plan to accelerate the pace of oil exploration in the country to attain self-sufficiency; and

(c) if so, details thereof?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI): (a) The value of our total crude imports and the amount of foreign exchange paid has been of the following order:—

Year	(In Rs. Crores)	
	Value	Increase in import bill
1973	244.6	..
1974	899.1	654.8
1975	992.0	92.6
1976	1145.6	153.6
1977	1258.9	113.3
1978	1243.9	..
1979	1786.8	542.9
1980	3000.0 (estimated)	1213.2

(b) and (c). All attempts are being made to intensify our exploration activities and plans are being made for exploitation of our established reserves to attain self-sufficiency. Our exploration policy will be pursued vigorously with a view to making an inventory of our hydrocarbon reserves.

Reclamation of Land by Rehabilitation Reclamation Organisation

283. SHRI HIRALAL R. PARMAR: Will the Minister of SUPPLY AND REHABILITATION be pleased to state:

(a) the number of persons for whom land is proposed to be reclaimed by Rehabilitation Reclamation Organisation during the year 1980-81; and

(b) the number of persons for whom land has been reclaimed during the period January to October, 1980 along with details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SUPPLY AND REHABILITATION (SHRI P. K. THUNGON): (a) 2,275 acres of land are proposed to be reclaimed by the Rehabilitation Reclamation Organisation during the year 1980-81 on which about 570 families are expected to be settled.

(b) 775 acres of land have been reclaimed by Rehabilitation Reclamation Organisation upto October, 1980, on which 200 families will be settled. The land reclamation work is being done in the Dundakaranya Project area.

Broadcast of Folk Songs and other Tribal Cultural Activities

284. SHRI BHEEKHABHAI: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that the Government have failed to broadcast folk songs and other tribal cultural activities of tribal people from States;

(b) whether Government contemplate to open special cells or sections for encouraging tribal dialect from tribal concentrated areas and States;

(c) the steps taken so far in this regard; and

(d) if not, the reasons for Government's policy being indifferent in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI KUMUDBEN M. JOSHI): (a) No, Sir.

(b), (c) and (d) There is no proposal before the Government at present to open special calls or sections for encouraging tribal dialect from tribal concentrated areas and States.

A.I.R. Stations having sizeable tribal population in their programme zones to broadcast news and informational programmes in tribal dialects. If the tribal population in the programme zone is not significant, programmes are limited to the broadcast of folk and traditional music only. So far as the Stations situated in tribal areas are concerned, tribal language broadcasts get the major share of the transmission time. In view of this, the need for setting special cells has not been felt

Establishment of a High Court Bench in Hubli-Dharwar Area

285. SHRI F. H. MOHSIN: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether representations have been received for establishing a High Court Bench in Hubli-Dharwar Corporation Area in Karnataka; and

(b) what action have been taken in the matter?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR): (a) The Karnataka Chamber of Commerce and Industry represented in 1978 that a Bench of the Karnataka High Court may be established at Hubli. No such proposal has been received from the State Government.

(b) The Government of India are not considering the representation.

Flood Control Measures in Kalahandi (Orissa)

286. SHRI RASABEHARI BEHERA: Will the Minister of IRRIGATION be pleased to state:

(a) in the background of this year flood havoc in Kalahandi, Koraput dis-